

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 342/MP/2022**

Subject : Petition under Sections 79(1)(c), (e) and (k) read with 17(3) and 18 of the Electricity Act, 2003 seeking amendment and transfer of the Petitioner's inter-state transmission licence.

Date of hearing : **19.1.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

Petitioner : Essar Power Transmission Co. Ltd. (EPTCL)

Respondents : Central Transmission Utility of India Limited and 10 Ors.

Parties present : Ms. Swapna Seshadri, Advocate, EPTCL  
Shri Anand Ganesan, Advocate, EPTCL  
Ms. Ashabari Thakur, Advocate, EPTCL  
Ms. S. Usha, WRLDC  
Shri Aditya Prasad Das, WRLDC  
Ms. Suparna Srivastava, Advocate, CTUIL  
Mr. Tushar Mathur, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Partha Sarthi Das, CTUIL  
Shri Bhaskar Laxmanrao, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh, CTUIL  
Mr. Kavya Bhardwaj, CTUIL  
Shri Ramji Srinivasan, Senior Advocate, AMNS  
Shri Dushyant Manocha, Advocate, AMNS  
Ms. Anannya Ghosh, Advocate, AMNS  
Ms. Doel Bose, Advocate, AMNS  
Ms. Mrida Lakhmani, Advocate, AMNS  
Shri Nitin Gaur, MPPMCL  
Shri Anindya Khare, MPPMCL



## Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned counsel for the Petitioner submitted that CTUIL has not filed its submissions/recommendation so far.
2. Due to paucity of time, the matter could not be taken up for hearing and accordingly, was adjourned.
3. The Commission directed the CTUIL and Respondents to file their recommendation and submissions respectively within two weeks with copy to the Petitioner who may file its response within two weeks to the reply filed by the Respondents.
4. The Petition shall be listed for hearing on 23.3.2023.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**